

SUPREME COURT OF INDIA

Laleshwar Rajak Kalanand Dhobi

Vs.

State of Gujarat

Crl.A.No.523 of 2001

(B.N.Kirpal CJI., K.G.Balakrishnan and Dr.Arijit Pasayat JJ.)

07.08.2002

ORDER

The Text below is only a summarized version of the order pronounced

Appellant found in possession of drugs. Police officer did not inform appellant about his right of appearing before the magistrate or gazetted for purpose of search. Supreme Court held that trial of appellant was vitiated if mandatory requirements were not complied.